

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP 199-A/2016 with TP No. 199/397-398/NCLT/AHM/2016  
CA. 112/2013 with C.P. No. 198/397-398/NCLT/AHM/2007**


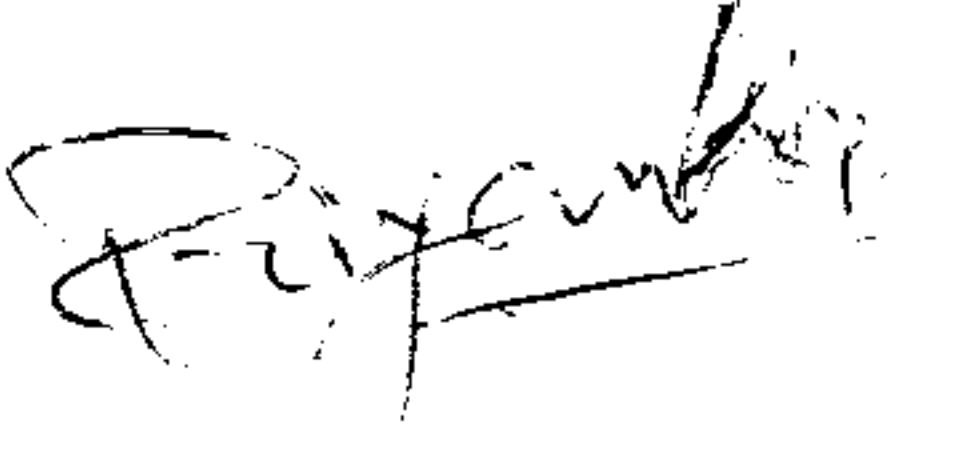
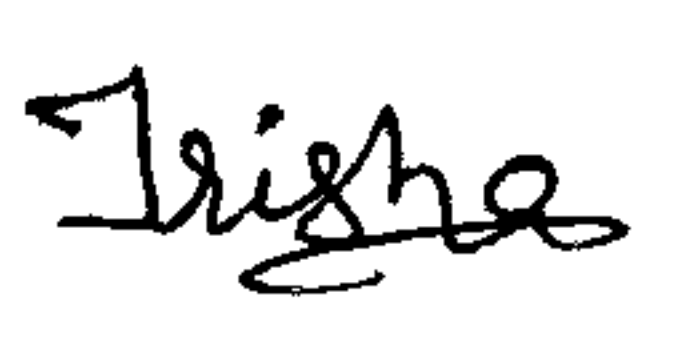
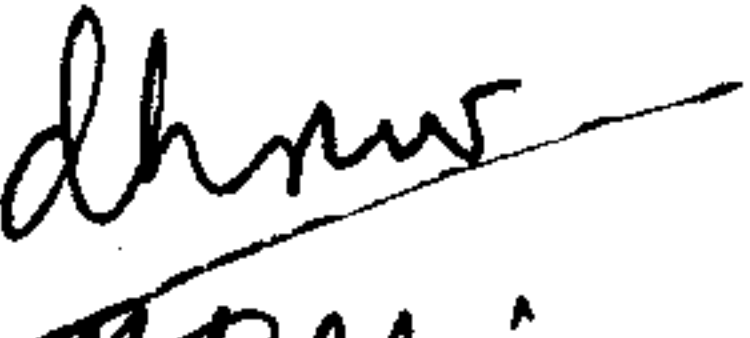

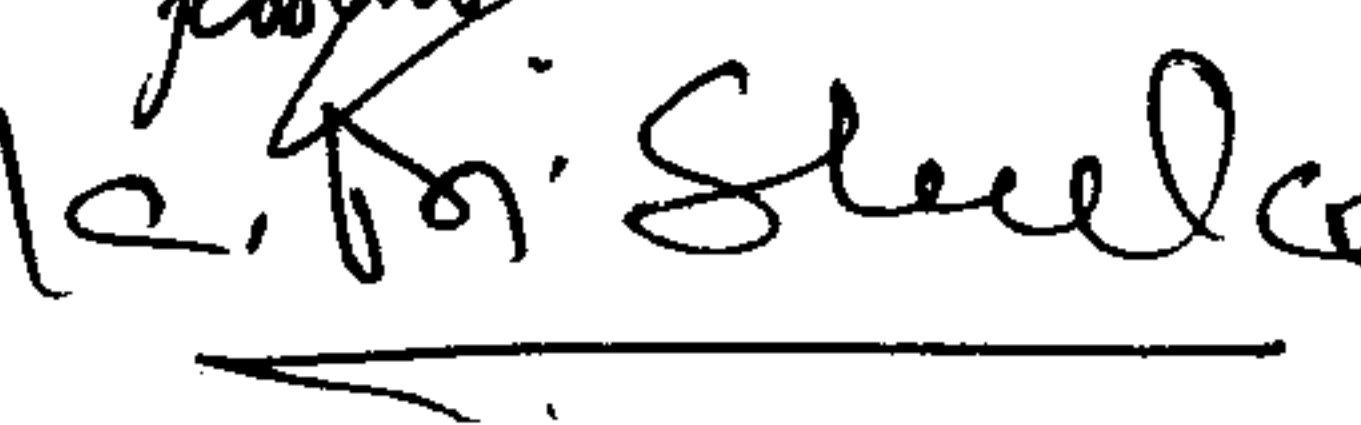
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

Name of the Company: Jagran Prakashan Ltd.  
V/s.  
Jagran Publication Pvt. Ltd. & Ors.

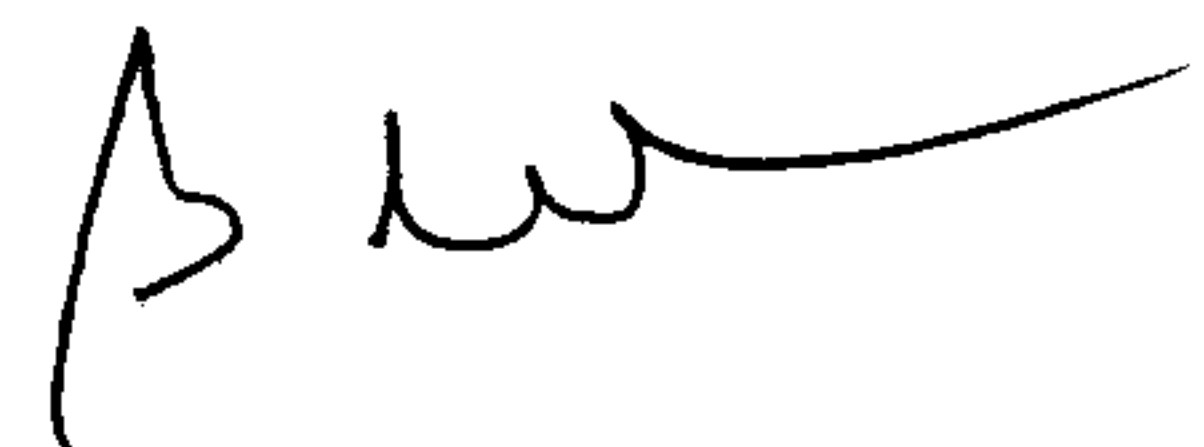
Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rohan A. Shah	Advocate	Resp. No. 2	
2.	Priyanka Parmar For Trivedi's Law Office	Advocate	Res. No 7	
3.	Poonam Mathur Trisha Baxi for Singhi & Co.	Advocate	Res. No 5, 6	
4.	MR. DHRUV DEWAN	Advocate	Petitioner	
	MR. KOSTUBH DEVNANI	"	"	
	S. K. M. Shukla	"	Resp. 3	

**ORDER**

Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Kostubh Devnani present for Petitioner. Learned Advocate Mr. Rohan Shah present for Respondent No. 2. Learned Advocate Mr. K M Shukla present for Respondent No. 3. Learned Advocate Ms. Poonam Mathur with Learned Advocate Ms. Trisha Baxi present for Respondents No. 5 and 6. Learned Advocate Ms. Priyanka Parmar i/b Trivedi Law office present for Respondents No. 7. None present for other Respondents.

Heard further arguments of Learned Counsel for Respondent no. 3.



Learned Counsel for Respondent no. 2 represented that the arguing counsel is not available till 15.02.2018 and requested for a date beyond 15.02.2018.

Hence, list the matter for arguments of learned Counsel of Respondent no. 2 on 27.02.2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 8th day of February, 2018.